

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 401
IA No. 4517/ND/2021
(IB)-351/PB/2017

IN THE MATTER OF:

My Kind Vacations Pvt. Ltd.
Vs.
M/s I Yogi Technical Service PvtLtd.

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 06.10.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the RP/IRP : Mr. K.D. Sharma, Adv.
For the Respondent :

ORDER

IA No. 4517/ND/2021:

Application filed by Operational Creditor seeking withdrawal of IB application filed under Section 9 of the Code. Learned Counsel for the Operational Creditor states that parties have amicably settled the matter and have duly executed Memorandum of Settlement dated 18.09.2021, copy of which is placed on record. The Memorandum of Settlement is taken on record. Learned Counsel for RP states that no CIRP cost including the IRP fees is pending. Hence, IRP gives consent for allowing this application. It is further stated by the Learned Counsel for the IRP that CoC is not formed. Considering the submissions made and documents placed on record, we allow the application thereby IB-351/PB/2017 stands withdrawn and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)